

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8580 OF 2010

(Arising out of SLP(C)No.13913 of 2007)

CENTRAL IRON WORKS & ANR.

... APPELLANT(S)

VERSUS

ANANDA MARUTI MALGAONKAR & ORS.

... RESPONDENT(S)

O R D E R

Leave granted.

We have heard learned counsel for the parties.

During the pendency of this matter, out of total of 15 respondents-workmen herein, 14 of them have amicably settled the matter with the appellant and in pursuance of the settlement, the appellant has agreed to pay a sum of Rs.28,93,300/- to these 14 respondents. The details of the payments to be given to each workman is indicated in the chart filed by the parties. Only one workman, namely, respondent no.8-Shivaji Dattatrya Salokhe has not settled and as far as he is concerned, he may be at liberty to pursue his case before any appropriate forum, if available.

In pursuance of the order of this Court on 27.08.2007, the appellant had deposited Rs.50 lacs. We direct the Secretary General of this Court to remit this amount with interest, if any, to the Labour Commissioner, Kolhapur. The Labour Commissioner is directed to disburse the aforesaid amount to the 14 workmen in full and final settlement of their claims including statutory dues. The Labour Commissioner is directed to give the remaining amount to the appellant -Central Iron Works after disbursing the amount to the 14

workmen.

The appellant has also deposited a sum of Rs.3 crores and 6 lacs. The appellant would be at liberty to move the appropriate authorities for appropriate relief.

Learned counsel for the respondents submits that the 14 respondents herein shall not pursue SLP(C)No.29520/2010.

In view of this order, the impugned judgment of the High Court is set aside and this appeal is, accordingly, disposed of.

.....J.
(DALVEER BHANDARI)

.....J.
(DEEPAK VERMA)

NEW DELHI;
1ST OCTOBER, 2010



JUDGMENT